

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 1063/93
St: (11) No. 206/93
T.A. NO:

199

DATE OF DECISION 17.9.93

Shri L.S.Gaddam Petitioner

Shri Y.B.Phadnis Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri R.S.Sundaram Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice M.S.Deshpande, Vice Chairman

The Hon'ble Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *yes*
2. To be referred to the Reporter or not ? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

U.Savara
(USHA SAVARA)
MEMBER (A)

mbm*

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY
CAMP : NAGPUR

St.(N) No. 206/93-OA 1062/93

Shri L.S.Gaddam

... Applicant

V/S.

Union of India & Ors.

... Respondents.

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri Y.B.Phadnis
Advocate
for the applicant

Shri R.S.Sundaram
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 17.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Notice before admission. Shri Sundaram takes
notice on behalf of the respondents.

2. All that Shri Phadnis prays at this stage is that
his appeal dated 27.2.1993 which is still pending with
the authority should be decided early.

3. We, therefore, direct the appellate authority
to decide the appeal within three months from the date
of communication of this order. The OA. is disposed of.

Usha Savara
(USHA SAVARA)

MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.